

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:3110  
ANSWERED ON:19.08.2011  
HYDRO POWER PROJECTS IN NORTH-EASTERN STATES  
Deka Shri Ramen

**Will the Minister of POWER be pleased to state:**

- (a) the details of hydro power projects sanctioned by the Government in North-Eastern States along with their present implementation status, project-wise, company-wise and State-wise;
- (b) whether the environmental clearance was obtained for these projects;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether any power project is pending for want of environmental clearance in these States; and
- (e) if so, the project-wise details thereof and the time by which these projects are likely to be sanctioned?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER ( SHRI K.C. VENUGOPAL )

(a) to (c) : Under the Electricity Act, 2003, concurrence of Central Electricity Authority (CEA) is required for setting up of hydro projects estimated to involve capital expenditure exceeding such sum as may be fixed from time to time, by notification by the Central Government. Presently, six hydroelectric projects duly concurred by CEA having an aggregate installed capacity of 2936 MW in North-East States, are under execution. Environmental clearance has been accorded to all these projects. Details of these hydro projects, company-wise and state-wise, are enclosed at Annex-I.

(d) & (e) : Twelve hydroelectric projects in North Eastern States having an installed capacity of 10036 MW which have been concurred by CEA are pending for want of environmental and/or forest clearance. Details of all these twelve hydro projects is enclosed at Annex-II. Once the projects obtain all statutory and non-statutory clearances and achieve financial closure, they will be taken up for implementation.